

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 415**

TO BE ANSWERED ON THURSDAY, THE 04<sup>TH</sup> FEBRUARY, 2021

**CONTEMPT OF COURTS ACT, 1971**

415 DR. L. HANUMANTHAI AH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received a notice from the High Court of Karnataka regarding the constitutional validity of the Contempt of Courts Act, 1971; and
- (b) if so, the details thereof including Government's response thereto?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

- (a) and (b) Yes Sir. A writ petition has been filed in the Hon'ble Karnataka High Court with prayer to declare Section 2 (c) (i) of the Contempt of Court Act, 1971 as being violative of Article 19 and 14 of the Constitution of India. The said petition is under examination of the Government.

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